

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry	Orders of the Tribunal
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OA No. 101/2004

Date of Order: 07.10.2009

Mr. B. Khan, counsel for applicant.
Mr. M. Godara, proxy counsel for
Mr. Vinit Mathur, counsel for respondents.

It has been submitted by the learned advocate Mr. B. Khan appearing on behalf of the applicant that this Original Application has become infructuous in view of the fact that the applicant has been reinstated on his earlier post. However, he submits that liberty should be given to him for filing representation before the competent authority for the benefits of intervening period.

In view of the submission, this Original Application stands disposed of as having become infructuous with liberty to the applicant to file representation before the competent authority for the benefits of intervening period.

[Dr. K.S. Sugathan]
Administrative Member

[Justice S.M.N. Alam]
Judicial Member

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